

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR .

Date of Decision: 11-10-1995

CP No.89/95 (OA No.529/93)

Bheek Singh

.. Petitioner

VERSUS

S.K.Chawla

.. Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, MEMBER (A)

For the Petitioner

.. Mr. R.N.Mathur

For the Respondent

.. Mr. V.S.Gurjar

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Bheek Singh, has filed this petition under section 17 of the Administrative Tribunal Act, 1985, alleging therein that the respondents by disregarding the orders and directions issued by this Tribunal in OA No. 529/93, decided on 3-10-94, have committed contempt of court.

2. We have heard the counsel for the petitioner and counsel for the respondents.

3. The learned counsel for the petitioner states that directions of the Tribunal have been complied with by the respondents. No case of contempt is, therefore, made out against the respondents.

4. The Contempt Petition is dismissed. Notices issued are discharged.

(O.P.Sharma)

Member (A)

G.K.N.P.
(Gopal-Krishna)
Vice-Chairman